

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION O.A. NO. 665 OF 2025

(Under Section 18(1) read with Section 14 and 15 of National Green Tribunal Act, 2010)

IN THE MATTER OF:

Jagan Prasad Tehriya

...Applicant

Versus

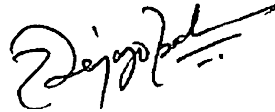
State of Uttar Pradesh & Ors.

...Respondent(s)

INDEX**NDOH: - 16.07.2026**

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New Delhi 26.05.2026	ASHOK RAJAGOPALAN & MADHU TYAGI Advocate for Respondent No. 11 18, Lawyers Chambers, Delhi High Court New Delhi – 110503 Mob: 9871588474 Email: Rajagopalan.ashok@gmail.com
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State of Uttar Pradesh & Ors.

...Respondent(s)

**REPLY TO THE APPLICATION UNDER SECTION 18 (1) READ WITH
SECTION 14 AND 15 OF THE NATIONAL GREEN TRIBUNAL ACT
2010 ON BEHALF OF THE AGRA DEVELOPMENT AUTHORITY
(RESPONDENT No.11)**

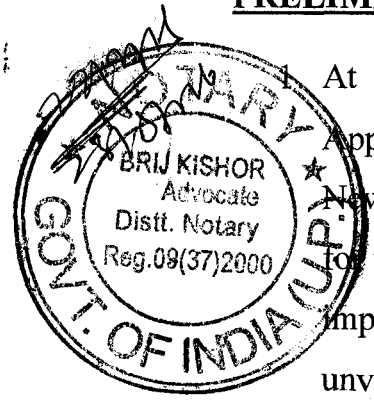
MOST RESPECTFULLY SHOWETH

PRELIMINARY OBJECTIONS & PRELIMINARY SUBMISSIONS:

At the outset it is most respectfully submitted that: The Original Application is based on speculations on the basis of unsubstantiated Newspaper reports which cannot be relied upon by this Hon'ble Tribunal for the purposes of passing orders which may have the effect of seriously impacting the general public. It is also based on activist complaints, and unverified photographs. It is respectfully submitted that such material does not constitute proof of environmental violations.

2. That the nature of the project is as follows:





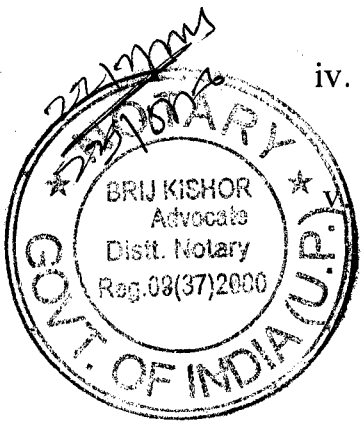
- i. The development work being carried out at Shahjahan Garden is part of a beautification and environmental development project undertaken by the Agra Development Authority.
- ii. The project includes landscaping, development of walking pathways, installation of cultural models and replicas, plantation and horticulture work, and improvement of tourist facilities
- iii. The project has been conceived as "Sanskriti Van" (Cultural Forest).

3. That it is clarified that:

- i. no illegal tree felling has been carried out. Existing trees are being protected and plantation activity forms part of the development project.
- ii. Wherever removal of any tree becomes necessary, the same is undertaken only after obtaining permission from the competent authorities.
- iii. The project aims to improve the green environment of the area, increase biodiversity through plantation, beautify the surroundings of the Taj Mahal, and provide ecological and cultural awareness to visitors.
- iv. The project therefore cannot be characterized as environmental destruction.

The development work is being carried out in coordination with relevant government departments. The Taj Trapezium Zone (TTZ) Authority has merely directed the departments to examine the complaint and submit a report and has not recorded any finding of illegality.

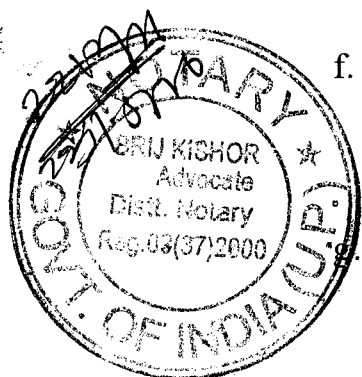
4. That vide Letter dated 02.12.2025, The Secretary, Agra Development Authority was informed of the report of the committee constituted for the



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conservation of plants of Shahjahan Park, ASI perimeter and examination and scrutiny of the composite plan. According to the said report:

- a. On October 27, 2025, members of a committee constituted by the Divisional Commissioner, Agra Division, Agra, under the chairmanship of the Secretary, ADA, conducted an on-site inspection of the thematic transformation work at Shahjahan Park to examine and verify the plant protection, ASI perimeter, and composite plan of Shahjahan Park.
- b. it was found that sculptures were to be installed at a total of 22 locations in Shah Jahan Park, of which work has only begun at 19 locations.
- c. work of digging the raft for installing the Sun Temple sculpture and construction of brick toe-wall for making a ground green walking path-way of 03 meters width around it has been done
- d. excavation work has also been done on the sides, excavation work has been done for toe-wall of green path-way and at some places toe-wall has been partially laid.
- e. Foundation excavation work was started for installing the Golden Temple sculpture, but the excavation work has been stopped due to the presence of tree roots in the excavation of 01 meter.
- f. Excavation work was started to install Rani Ka Bagh Sculpture, but due to some roots of trees coming out during the excavation, the work has been stopped by the authority.
- g. Excavation work was started to install Kedarnath Temple Sculpture, but due to some roots of trees coming out during the excavation, the work has been stopped by the authority.
- h. Light excavation work was started for installation of Hampi Stone Chaniot Sculpture, but due to some tree roots coming out during excavation, the work has been stopped by the authorities.



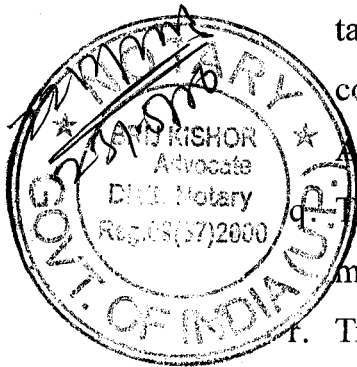
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- i. Excavation work to install the Sanchi Stupa sculpture had been started but at one location, the toe wall work has been halted due to tree roots.
- j. While carrying similar work for installing the Ram Mandir Ayodhya sculpture, in some locations, the authority has halted the work due to tree roots protruding.
- k. The project originally called for a stone-paved pathway around the sculpture. However, the architect has now proposed converting the site into a green pathway by constructing platforms around the sculpture, which is currently under approval. According to the proposal, the construction area at the site has been reduced from the previously proposed 5533.42 square meters to 1265.303 square meters
- l. The Committee recommended that appropriate permissions be obtained from competent authority/National Monument Authority and further to get the work done as per the rules on the basis of the Environment Assessment Report only after getting the Environment Assessment done from an organization recognized by the Government of India/Government of Uttar Pradesh, so that there is no harm/damage to the trees.
- m. True Copy of the Letter dated 02.12.2025 along with true translated Hindi to English copy thereof are annexed hereto and marked as **ANNEXURE – R11/1** (colly.).
- n. True Copy of the Letter dated 07.03.2026 is annexed hereto and marked as **ANNEXURE – R11/2**.
- o. That by a Letter 1078-82 dated 15.09.2025, Deputy Director Udyan Agra Division, Agra wrote to the Superintendent, State Park, Agra informing that on September 15, 2025, the site visit to State Park, Shajahan Park, Agra, it was discovered that the



executing agency, as part of the thematic transformation work at the state Park, had excavated several large trees for the wall/foundation, exposing the route of the trees. In several places, the hedge plants had been destroyed. Roots of trees were also cut during the excavation as part of the construction work. By the side letter, the superintendent state Park was directed to ensure that the executing agency does not damage the trees in the garden. True copy of the letter dated 15.09.2025 along with the photos are annexed hereto and marked as **ANNEXURE-R11/3 (Colly.)**.

- p. That pursuant to the aforesaid letter dated 15.09.2025, the Chief Engineer of the Respondent No. 11 wrote to the Contractor Company, M/s SRS Express Pvt. Ltd. Vide letter dated 17.09.2025, informing them that since they had damaged the trees and plants in violation of the no objection certificate for the work issued to them, the said contractor company was liable to compensate for the damage to the trees. They were further specifically warned that if such an incident occurred again in the future, action would be taken against the addressee company as well. 17.09.2025. True copy of the letter dated 17.09.2025 is annexed here and marked as **ANNEXURE – R11/4**.



- q. True Copy of the Letter dated 01.10.2025 is annexed hereto and marked as **ANNEXURE – R11/5**.
- r. True Copy of the Letter dated 10.10.2025 is annexed hereto and marked as **ANNEXURE – R11/6**.
- s. That by a letter dated 31.10.2025, in response to the application of the Respondent No. 11, dated 29.10.2025, seeking permission for carrying out work at Shahjahan Park, Agra, the archaeological survey of India informed the Respondent No. 11 that the permission could only be granted by the “Competent

Authority/National Monuments Authority” and therefore advised Respondent No.11 to make an application to and obtain permission from the “Competent Authority/National Monuments Authority” for thematic transformation works in Shahjahan Park. True Copy of the Letter dated 31.10.2025 is annexed hereto and marked as **ANNEXURE - R11/7.**

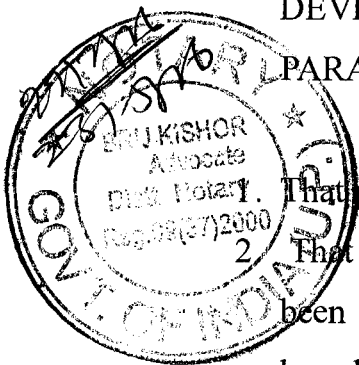
5. That the answering Respondent is also annexing photos of the site to show that the work was stopped immediately when roots were found while executing the work. Original photos is annexed hereto and marked as **ANNEXURE - R11/8.**
6. That in view of the above, due to the information received from the various departments and the instructions received, the said thematic transformation works in Shahjahan Park have been stopped pending further necessary approvals.

WITHOUT PREJUDICE TO THE FOREGOING PRELIMINARY OBJECTIONS & SUBMISSIONS THE Respondent No. 11 (AGRA DEVELOPMENT AUTHORITY) RESPECTFULLY SUBMITS ITS PARAWISE REPLY AS UNDER:

That para 1 needs no reply.

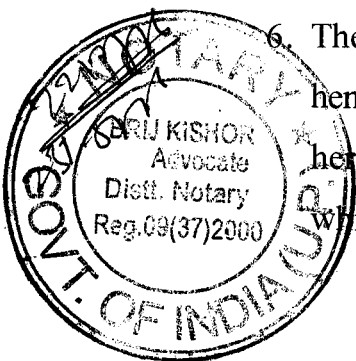
That para 2 is in the nature of reliefs sought for which no grounds have been made out and hence liable to be rejected. The reliefs sought are based on incomplete facts and incorrect representations as already set out in the Preliminary Submissions herein above, which may be read herein in reply.

3. That contents of para 3 of the Application are wrong and incorrect. The Applicant's representation to The Chief Secretary, Government of UP was

on the basis of Annexure A/3 which is an unsubstantiated News Article. No details of any source of information has been disclosed either. None the less, the the Agra Development Authority immediately conducted a site survey and when old roots were found on site, the work has been stopped for further consultation with the concerned departments. Therefore, the apprehensions of the Applicant are unfounded and baseless.

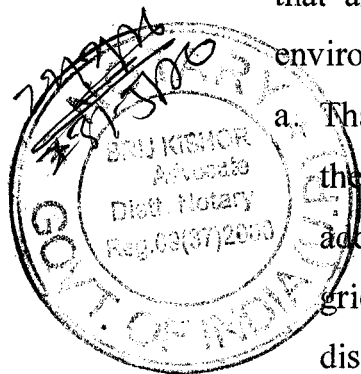
4. That in response to para 4 it is submitted that the September 2025 representation (Annexure A/2) of the Applicant is based on unsubstantiated newspaper articles which cannot be a reliable basis for action and orders by this Hon'ble Tribunal.
5. That the contents of para 5 to the extent it relates to the parties to whom the representation was sent, is a matter of record. However, it is wrong and denied that no remedial action was taken by the concerned authorities as alleged. It is denied that there is any inaction on the part of the answering Respondent or that there is any ground for the Applicant to approach this Hon'ble Tribunal.
6. The contents of para 6 of the Application are wrong and misleading, hence denied. The Preliminary Objections & Submissions maybe read herein in reply. The alleged incidents are based on newspaper articles which are unsubstantiated and hearsay.
7. That the contents of para 7 are ill-conceived and denied. It is wrong vague and denied that there is any incident much less incidents which could underscore any pattern of any environmental mismanagement or disregard for the rule of law by any authorities in Agra much less the answering Respondent. it is denied that the answering Respondent has compromised any protected green area or any short-term projects. The



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said allegation is ex facie false and vague. The rest of the para is also denied as being false and argumentative.

8. That the contents of para 8 are argumentative, speculative and unsubstantiated, hence denied. The Applicants be put to strict proof as to the said averments. The alleged loss of Biodiversity or Increase in Air Pollution or Heat or Violation of Heritage Protection Norms or Weakening of Environmental Rule of Law are all unsubstantiated, not backed by any scientific research or study. Neither are the based on any alleged laws which are being violated. the concerns raised in para 7(i) are baseless. The answering Respondent is following all norms and rules before undertaking any activity. It is denied that any activity of the answering Respondent is affecting any local flora or fauna. The concerns in para 7(ii) are also ill-conceived. Letter dated 01.12.2025 and the Report contained therein may be read herein in reply. It is wrong and denied that any Judicial Orders have been violated, much less Supreme Court's Order dated 08.05.2015 in the Taj Trapezium matter. It is denied that any kind of intervention is needed to restore any rule of law in environmental governance in the TTZ as alleged.



- a. That para 9 of the Application is in fact an admission of the fact, that the Complaint and concerns of the Applicant were immediately addressed and attended to. Therefore, the Applicant is not left with any grievances to be addressed and the present Application is liable to be disposed off on the basis of the said admission itself. It is denied that the correspondence referred to in the para under reply vindicates any claims of the Applicant. On the contrary it shows that the concerned authorities immediately took steps to ensure that all development works are undertaken strictly in accordance with law and that the Environment Rule of Law is enforced strictly while immediately responding to and addressing the concerns of the Citizens such as the

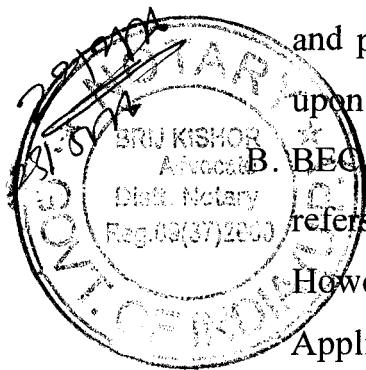
Applicant herein. The same cannot be treated as some admission on the part of the concerned authorities of any illegal activities or of any violation of any law. In view of the fact that the applicant himself acknowledges prompt response by the concerned authority and further instructions having been given to all concerned departments, no action / interference is warranted by this Hon'ble Tribunal. The judgment of the Hon'ble Supreme Court of India is a matter of record. However, the same is not applicable to the facts of the present Original Application or the issues sought to be agitated therein.

WITHOUT PREJUDICE TO THE FOREGOING REPLY ON MERITS THE ANSWERING RESPONDENT NO. 11 SUBMITS ITS REPLY TO THE GROUNDS FOR THE ORIGINAL APPLICATION AS WELL AS ITS GROUNDS AGAINST THE ORIGINAL APPLICATION AS UNDER:

A. BECAUSE Ground A is misconceived. The facts stated by the Applicant particularly para 9 of the Original Application clearly show that prompt action was taken up by the concerned authorities and prompt instructions were issued to all concerned departments upon receipt of the complaint / representation of the Applicant.

B. BECAUSE Ground B is a matter of record to the extent that it refers to the law laid down by the Hon'ble Supreme Court. However, the same is not applicable to the present Original Application as there is no violation of any Fundamental Right by the answering Respondent and it is now a matter of record that the concerned Authorities have been issued necessary directions in response to the concerns raised by the Applicant

C. BECAUSE Ground C is a matter of record to the extent that it refers to the law laid down by the Hon'ble Supreme Court. In view



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of the factual submission hereinabove, the allegation that any constructions or tree-cutting in Shahjahan Garden or along the Gwalior Road green belt have been carried out without permission or violating any binding orders is wrong and ill-conceived. It is denied that any contempt has been committed by the answering Respondent.

D. BECAUSE Ground D is based on hearsay, Newspaper Articles which cannot form the basis of the present proceedings. It is once again denied at the cost of repetition that respondents have destroyed biodiversity or removed habitat or carbon sinks or compromised any ecological buffer as alleged or otherwise, much less the answering Respondent.

E. BECAUSE Ground E is without any merit. The precautionary principle is not applicable to the present case. The answering Respondent is strictly following the applicable laws and directions of the Hon'ble Supreme Court of India while performing its statutory duties. it is wrong baseless and denied that the answering Respondents has ignored a directions of the Hon'ble Supreme Court . It is denied that any commercial interests have been prioritized over Sustainable development or environmental protection or conservation. It is denied that there is any violation of any principle. On the contrary the project undertaken by the answering Respondent is for sustainable development purposes only. It is submitted that in view of the factual submissions and the reply on merits and reply to the grounds, no interference is warranted by this Hon'ble Tribunal and no compensation is payable.

F. BECAUSE Ground F has no applicability, the activities of the answering Respondent being for sustainable development of the areas in which such work has been undertaken the answering Respondent is not a polluter and therefore the polluter-pays principle is not applicable at all. It is denied that the answering Respondent has derived any benefit in any manner or has allowed



any private encroachers to benefit in any manner. The directions sought are therefore, unwarranted.

G. BECAUSE the work undertaken by Respondent No.11 is for the purpose of Thematic Transformation in the State Park, Shahjahan Park, Agra and all necessary permission had been obtained before commencement of work. After commencement of work when issues relating to the trees and roots were discovered, the work was immediately stopped for corrective actions and for necessary permissions as required by Law. Therefore, there is no violation on the part of the Respondent No.11 in any manner.

The limitation clause needs no reply.

The prayer clause is ill-conceived and liable to be rejected.

In the premises, it is most respectfully prayed that this Hon'ble Tribunal may be graciously pleased to dismiss the present Original Application with exemplary costs and the said costs recovered from the Applicant be made payable towards Environmental (Protection) Fund or any fund for the prevention of pollution or protection of the environment particularly be usable in Agra.



Agra / New Delhi

13.05.2026

for Respondent No.11

The Agra Development Authority

Through

ASHOK RAJAGOPALAN & MADHU TYAGI
ADVOCATES FOR RESPONDENT NO.11

18, Lawyers Chambers, Delhi High Court, New
Delhi – 110503

Mob: 9871588474

Email: Rajagopalan.ashok@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION O.A. NO. 66 OF 2025

(Under Section 18(1) read with section 14 and 15 of National Green
Tribunal Act, 2010)

IN THE MATTER OF:

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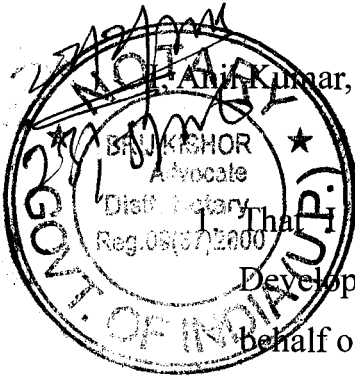
State of Uttar Pradesh & Ors.

... Respondent(s)

AFFIDAVIT

Affidavit of Sh. Anil Kumar, aged about 53 year, son of Nand Ram, designation
Executive Engineer, resident of Agra

Anil Kumar, the abovenamed deponent take oath and state as under:



I am the authorized signatory of the Respondent No.11 Agra
Development Authority, duly authorized to sign the present Reply on
behalf of the Respondent No.11.

2. That I have read the accompanying reply, the contents of which are true and correct to the best of my knowledge and as per the records of the Respondent No.11. No part of it is false, nor anything material has been concealed therefrom.

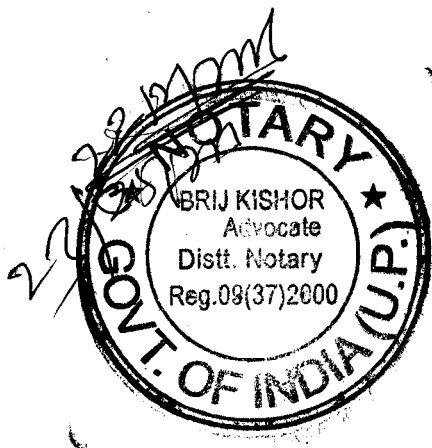
3. That the documents filed along with the Reply are either true copies or official copies of the respective documents.


DEPONENT

VERIFICATION:

Verified at Agra, Uttar Pradesh on this the ____ day of May, 2026 that the contents of para 1 to 3 of my affidavit are true and correct to the best of my knowledge and belief. No part of it is false, nor anything material has been concealed therefrom.


DEPONENT



ATTESTED


BRIJ KISHOR
Notary-AGRA (U.P.)

No. 22/2026
Explained to 3/1/2026
Read by 3/1/2026
Who Under oath the Deponent
Solemnly affirmed that the contents
In Case Of 23/1/2026
Attested by 3/1/2026


AGRA DEVELOPMENT AUTHORITY, AGRA
 Emp. Code : ADA/EXEN/04



Name : Anil Kumar
 Designation : Executive Engineer (E/M)
 Father's Name : Shri Nand Ram
 Date of Birth : 04.11.1972
 Mobile : 9760097102


 Secretary
 Agra Development Authority

Address : Flat No. A-117, Sai Residency
 Near P.M.S. School, Pilikothi,
 Civil Line, Moradabad-244001
 Emergency No. : 9456222230
 Blood Group : O+ve



——— Important Directions for Identity card ———

1. This identity card is non-transferable.
2. Keep the identity card with you and present it on demand.
3. The identity card is for a fixed period. If there has been no disconnection from Agra Development Authority, Agra before this.
4. It is necessary to submit the identity card at the time of retirement/transfer/suspension.
5. In case of losing/finding or damaging the identity card, immediately inform the issuing officer/concerned police station.

ATTESTED

BRIJ KUMAR
Notary-AGRA (U.P.)

भारत सरकार
Government of India

आधार

Issue Date: 27/01/2015

अनिल कुमार
Anil Kumar
जन्म तिथि / DOB : 04/11/1972
पुरुष / Male

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

AADHAAR

Print Date: 16/04/2022

पता: आत्मज: नन्द राम, ए/66, जानी बलि
बस्ती, लाइनपार, मुरादाबाद, मुरादाबाद, उत्तर
प्रदेश, 244001
Address: S/O: Nand Ram, a/66, gyani bali
basti, linepar, Moradabad, Moradabad, Uttar
Pradesh, 244001

1947 help@uidai.gov.in www.uidai.gov.in

ATTESTED

23/10/2020
BRIGIDIAH
Notary-AGRA (U.P.)



Annexure - R11/L (Colly)

(16)

आगरा विकास प्राधिकरण, आगरा।

पत्रांक : 268/डी/ए-2/2025,
प्रेषक,

दिनांक : 02/12/2025

सचिव,
आगरा विकास प्राधिकरण,
आगरा।

सेवा में,

मण्डलायुक्त,
आगरा मण्डल,
आगरा।

विषय : शाहजहाँ पार्क के पौधों के संरक्षण, ए.एस.आई. की परिधि एवं कम्पोजिट प्लान का परीक्षण व जाँच हेतु गठित समिति की आख्या के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक स्वकीय आदेश पत्रांक-136/डी./ई.ई.-1/2025, दिनांक 01.10.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत शाहजहाँ पार्क में थीमेटिक ट्रांसफॉर्मेशन कार्य के संबंध में उपनिदेशक, उद्यान, आगरा मण्डल, आगरा के पत्रांक-1078-82/उद्यान/2025-26/आगरा, दिनांक 15.09.2025 के अन्तर्गत उद्यान में लगे पेड़-पौधों को क्षति पहुँचाये जाने विषयक एवं देवाशीष भट्टाचार्य, कालीबाड़ी, आगरा के शिकायती पत्र दिनांक 16.09.2025 के क्रम में परीक्षण एवं जाँच हेतु समिति गठित कर आख्या प्रस्तुत करने हेतु निर्देशित किया गया है।

तत्क्रम में प्रश्नगत प्रकरण से सम्बन्धित समिति की संयुक्त जाँच आख्या मूल रूप में संलग्न कर अवलोकनार्थ प्रेषित है।

कृपया उपरोक्तानुसार सादर अवगत होने का कष्ट करें।

संलग्नक :- संयुक्त जाँच आख्या मूल रूप में।

भवदीया

सचिव,

आ0वि0प्रा0, आगरा।

प्रतिलिपि :-

1. उपाध्यक्ष महोदय को सादर अवलोकनार्थ।
2. मुख्य अभियन्ता को आ0का0 हेतु।

21/12/25
सचिव,

आ0वि0प्रा0, आगरा।

(17)

शाहजहाँ पार्क के पौधों की सुरक्षा, ए0एस0आई0 की परिधि एवं कम्पोजिट प्लान परीक्षण व जाँच हेतु गठित समिति की आख्या

दिनांक 27.10.2025 को शाहजहाँ पार्क के पौधों की सुरक्षा, ए0एस0आई0 परिधि एवं कम्पोजिट प्लान के परीक्षण एवं जाँच हेतु मण्डलायुक्त महोदय, आगरा मण्डल, आगरा द्वारा सचिव महोदय, आ.वि.प्रा. की अध्यक्षता में गठित समिति के सदस्यों द्वारा शाहजहाँ पार्क में थीमेटिक ट्रांसफॉर्मेशन के कार्य का स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान निम्नानुसार अधिकारी उपस्थित रहे—

1. श्रीमती श्रद्धा शांडिल्यायन, सचिव, आ.वि.प्रा., आगरा।
2. श्री शिवनाथ सिंह, वित्त नियंत्रक, आ.वि.प्रा., आगरा।
3. श्री डी0पी0 यादव, उपनिदेशक (उद्यान), आगरा।
4. श्री अरविन्द मिश्रा, एस0डी0ओ0, वन विभाग, आगरा।
5. श्री एस0सी0 मीना, डी0एस0एच0, ए0एस0आई0, आगरा।
6. श्री संजीव कुमार, मुख्य अभियन्ता, आ.वि.प्रा., आगरा।
7. श्री अनिल कुमार, अधिशासी अभियन्ता, आ.वि.प्रा., आगरा।
8. श्री रजनीश पाण्डे, उद्यान अधीक्षक, उद्यान विभाग, आगरा।
9. श्री एस0डी0 पालीवाल, सहायक अभियन्ता, आ.वि.प्रा., आगरा।
10. श्री राजकपूर, अवर अभियन्ता, आ.वि.प्रा., आगरा।
11. श्री राघवेन्द्र सिंह, सर्वेयर, ए0एस0आई0, आगरा।

स्थल निरीक्षण के समय पाया गया कि शाहजहाँ पार्क में कुल 22 स्थानों पर स्कल्पचर्स स्थापित किये जाने थे, जिनमें से मौके पर 19 स्थानों पर ही कार्य प्रारम्भ हुआ है। समिति द्वारा निम्नानुसार स्कल्पर्स का निरीक्षण किया गया—

1. **सन टैम्पल** स्कल्पचर स्थापित करने हेतु राफ्ट की खुदाई का कार्य एवं उक्त के चारों ओर 03 मीटर चौड़ाई में ग्राउण्ड ग्रीन वॉकिंग पाथ—वे बनाये जाने हेतु ब्रिक टो—वॉल का निर्माण कराया गया है।
2. **गोल्डन पैरागोडा ऑफ नराशयी** स्कल्पचर स्थापित करने हेतु राफ्ट फाउण्डेशन एवं कॉलम तथा ब्रिक वॉल का कार्य 01 से 1.5 मीटर ऊँचाई तक किया गया है, साइड में खुदाई का कार्य भी किया गया है, ग्रीन पाथ—वे की टो—वॉल हेतु खुदाई का कार्य किया गया है तथा कुछ जगह पर आंशिक रूप से टो—वॉल डालने का कार्य किया गया है।
3. **ककटिया रुद्राक्ष** स्कल्पचर स्थापित करने हेतु राफ्ट की खुदाई का कार्य करते हुये पी.सी.सी. का कार्य कराया गया है।
4. **नालन्दा महावीरा** स्कल्पचर स्थापित करने हेतु राफ्ट की खुदाई का कार्य करते हुये पी.सी.सी. का कार्य हुआ है।
5. **गोल्डन टैम्पल** स्कल्पचर स्थापित करने हेतु फाउण्डेशन खुदाई का कार्य प्रारम्भ किया गया था, 01 मीटर की खुदाई में पेड़ों की जड़े आ जाने के कारण खुदाई का कार्य बन्द है।
6. **रंग घर** स्कल्पचर स्थापित करने हेतु फाउण्डेशन खुदाई का कार्य प्रारम्भ किया गया था।
7. **हवामहल फाउण्डेशन** स्कल्पचर स्थापित करने हेतु खुदाई का कार्य प्रारम्भ किया गया था, जो वर्तमान में बन्द है।

8. रनकपुर जैन टैम्पल स्कल्पचर स्थापित करने हेतु खुदाई का कार्य प्रारम्भ किया गया था, जो वर्तमान में बन्द है।
9. रानी का बाग स्कल्पचर स्थापित करने हेतु खुदाई का कार्य प्रारम्भ किया गया था, खुदाई के समय पेड़ों की कुछ जड़ें निकल आने के कारण प्राधिकरण द्वारा कार्य बन्द करा दिया गया है।
10. केदारनाथ टैम्पल स्कल्पचर स्थापित करने हेतु खुदाई का कार्य प्रारम्भ किया गया था, खुदाई के समय पेड़ों की कुछ जड़ें निकल आने के कारण प्राधिकरण द्वारा कार्य बन्द करा दिया गया है।
11. हम्पी स्टोन चैनीओट स्कल्पचर स्थापित करने हेतु हल्की खुदाई का कार्य प्रारम्भ किया गया था, खुदाई के समय पेड़ों की कुछ जड़ें निकल आने के कारण प्राधिकरण द्वारा कार्य बन्द करा दिया गया है।
12. सांची स्तूप स्कल्पचर स्थापित करने हेतु खुदाई का कार्य करते हुये ग्रीन पाथ-वे हेतु नेचुरल ग्राउण्ड लेबिल तक ब्रिक टो वॉल का निर्माण कार्य कराया गया है। स्थल पर एक स्थान पर पेड़ की जड़ें आने के कारण टो वॉल का कार्य वहाँ रुकवा दिया गया है।
13. सारनाथ टैम्पल स्कल्पचर स्थापित करने हेतु मौके पर कोई कार्य प्रारम्भ होना नहीं पाया गया।
14. राम मंदिर अयोध्या स्कल्पचर स्थापित करने हेतु खुदाई का कार्य प्रारम्भ करते हुये ग्रीन पाथ-वे के कुछ स्थानों पर टो वॉल हेतु ब्रिक वॉल का कार्य कराया जाना पाया गया। कुछ स्थानों पर पेड़ की जड़ें निकल आने के कारण प्राधिकरण द्वारा कार्य बन्द करा दिया गया है।
15. रामेश्वर टैम्पल स्कल्पचर स्थापित करने हेतु मौके पर कोई कार्य प्रारम्भ होना नहीं पाया गया।
16. लक्ष्मण टैम्पल स्कल्पचर स्थापित करने हेतु मौके पर कोई कार्य प्रारम्भ होना नहीं पाया गया।
17. एलोरा कैलाश टैम्पल स्कल्पचर स्थापित करने हेतु मौके पर कोई कार्य प्रारम्भ होना नहीं पाया गया।
18. पार्श्वनाथ टैम्पल स्कल्पचर स्थापित करने हेतु मौके पर कोई कार्य प्रारम्भ होना नहीं पाया गया।
19. काशी विश्वनाथ टैम्पल स्कल्पचर स्थापित करने हेतु मौके पर कोई कार्य प्रारम्भ होना नहीं पाया गया।

स्थल पर उपस्थित आगरा विकास प्राधिकरण के अभियन्ताओं द्वारा अवगत कराया गया कि—

- पूर्व में परियोजना में स्कल्पचर के चारों ओर बनाये जाने वाले पाथ-वे पर पत्थर लगाया जाना था परन्तु संबंधित आर्किटेक्ट द्वारा स्कल्पचर के साथ चारों तरफ प्लेटफार्म बनाते हुये ग्रीन पाथ-वे में परिवर्तित करते हुए प्रस्ताव प्रस्तुत किया गया है, जो स्वीकृति की प्रक्रिया में है। उक्त प्रस्तुत प्रस्ताव के अनुसार स्थल पर निर्माण क्षेत्रफल पूर्व प्रस्तावित 5533.42 वर्गमीटर से घटकर 1265.303 वर्गमीटर रह जाता है।
- प्रश्नगत स्थल पर कुल 22 स्कल्पचर्स का निर्माण प्रस्तावित है, उनमें से 03 स्कल्पचर्स

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आगरा मेट्रो के एलाइनमेंट में होने के कारण उनके स्थान परवर्तित किये जाने का निर्णय लिया जाना है परन्तु अभी तक स्थान निर्धारित नहीं किया जा सका है। जिससे प्रस्तावित परियोजना में 700.63 वर्गमीटर जमीन प्रभावित होना सम्भावित है, जो कि 1265.303 वर्गमीटर में सम्मिलित है।

- स्थल पर निर्माणाधीन/प्रस्तावित स्कल्पचर्स पार्क के निर्मित मार्ग के लेबिल के अनुसार रखा जाना है। जिस हेतु स्थलानुसार नेचुरल ग्राउण्ड लेबिल से 0.5 मीटर से 2.0 मीटर तक ऊँचाई पर स्कल्पचर्स लगाया जाना है।
- ए0एस0आई0 द्वारा अवगत कराया गया कि शाहजहाँ पार्क की सीमा से कई राष्ट्रीय संरक्षित स्मारकों की संरक्षित सीमा सटी हुई है, 1-Khan-i-Alam's Bagh together with the new tank near the Taj, 2-Entrance gateway to Khan-e-Alam's bagh, 3-Saheli Burj No. 4, west of outer wall round Taj gardens, 4-Tank near the Fatehpuri Masjid on the south-west corner of outer entrance to, 5-Fatehpuri Masjid on south-west corner of outer entrance to the Taj. ऐसी स्थिति में शाहजहाँ पार्क में थीमेटिक ट्रान्सफॉर्मेशन के कार्यों के लिए सक्षम प्राधिकारी/राष्ट्रीय स्मारक प्राधिकरण को आवेदन कर अनुमति प्राप्त की जाए।

समिति का अभिमत :

1. शाहजहाँ पार्क में थीमेटिक ट्रान्सफॉर्मेशन के कार्य हेतु नियमानुसार सक्षम प्राधिकारी/राष्ट्रीय स्मारक प्राधिकरण को आवेदन कर वांछित अनापत्ति प्रमाण-पत्र प्राप्त करते हुए, स्कल्पचर निर्माण की कार्यवाही कराया जाना उचित होगा।
2. स्कल्पचर्स हेतु मौके पर की गयी भूमि की खुदाई/कार्य के कारण वृक्षों की जड़े दिखाई दे रही है, जिसके लिए भारत सरकार/उ0प्र0 सरकार की मान्यता प्राप्त संस्था से पर्यावरण आंकलन (Environment Assessment) कराये जाने की उपरान्त ही पर्यावरण आंकलन रिपोर्ट (Environment Assessment Report) के आधार पर नियमानुसार कार्य कराया जाना उचित प्रतीत होता है, जिससे वृक्षों को किसी भी प्रकार की कोई हानि/नुकसान न हो।

अधिशासी/अधीक्षण अभियन्ता,
नगर निगम, आगरा।

एस0डी0ओ0,
वन विभाग, आगरा।

उप निदेशक, उद्यान,
आगरा मण्डल, आगरा।

अधीक्षण पुरातत्वविद
ए0एस0आई0, आगरा।

मुख्य अभियन्ता,
आ0वि0प्रा0, आगरा।

वित्त नियंत्रक,
आ0वि0प्रा0, आगरा।

सचिव,
आ0वि0प्रा0, आगरा।

TRUE TYPED COPY OF ANNEXURE- R11/1 (COLLY)**AGRA DEVELOPMENT AUTHORITY, AGRA**

Ref No. 268/D/EE-2/2025

Date: 02/12/2025

Sender,

To,

The Secretary,

Agra Development Authority, Agra

To,

Divisional Commissioner,

Agra Division, Agra

Subject: Regarding the report of the committee constituted for the conservation of plants of Shahjahan Park, ASI perimeter and examination and scrutiny of the composite plan.

Sir,

Please take the trouble of referring to the above mentioned subject's own order letter No. 136/D./EE-1/2025, dated 01.10.2025, under which, in connection with thematic transformation work in Shahjahan Park, under letter no. – 1078-82/Garden/2025-26/Agra, dated 15.09.2025 of Deputy Director, Garden, Agra Division, Agra, regarding damage to the trees and plants planted in the garden and in continuation of the complaint letter dated 16.09.2025 of Devashish Bhattacharya, Kalibadi, Agra, a committee has been directed to constitute a committee for examination and inquiry and submit a report.

In this regard, the joint investigation report of the committee related to the matter in question is enclosed in original and sent for perusal.

Please kindly inform me as per the above.

Enclose:- Joint Inquiry Report in original

Sincerely

Secretary,

A.V.P. Agra

Copy:

1. For your Kind observation to Ms. Vice-President
2. To the Chief Engineer for A.O.C.

Report of the committee constituted for the protection of plants of Shahjahan Park, ASI perimeter and testing and inspection of composite plan.

On October 27, 2025, members of a committee constituted by the Divisional Commissioner, Agra Division, Agra, under the chairmanship of the Secretary, AIDPA, conducted an on-site inspection of the thematic transformation work at Shahjahan Park to examine and verify the plant protection, ASI perimeter, and composite plan of Shahjahan Park. The following officials were present during the inspection:

1. Mrs. Shraddha Shandilyayan, Secretary, A.V.P., Agra.
2. Shri Shivnath Singh, Controller of Finance, A.V.P., Agra.
3. Shri D.P. Yadav, Deputy Director (Horticulture), Agra.
4. Shri Arvind Mishra, SDO, Forest Department, Agra.
5. Shri S.C. Meena, D.S.H., A.S.I., Agra.
6. Shri Sanjeev Kumar, Chief Engineer, A.V.P., Agra.
7. Shri Anil Kumar, Executive Engineer, A.V.P., Agra.
8. Shri Rajneesh Pandey, Garden Superintendent, Garden Department, Agra.
9. Shri S.D. Paliwal, Assistant Engineer, H.V.P., Agra.
10. Shri Raj Kapoor, Junior Engineer, HDA, Agra.
11. Shri Raghvendra Singh, Surveyor, ASI, Agra.

During the site inspection, it was found that sculptures were to be installed at a total of 22 locations in Shah Jahan Park, of which work has only begun at 19 locations. The committee inspected the sculptures as follows:

1. The work of digging the raft for installing the Sun Temple sculpture and construction of brick toe-wall for making a ground green walking path-way of 03 meters width around it has been done.
2. For installation of Golden Paragoda of Narashaya Sculpture, work of raft foundation and column and brick wall has been done up to a height of 01 to 1.5 meter, excavation work has also been done on the sides, excavation work has been done for toe-wall of green path-way and at some places toe-wall has been partially laid.
3. PCC work has been done while digging the raft for installing the Kakatiya Rudraksha sculpture.
4. PCC work has been done while excavating the raft for installation of Nalanda Mahavira Sculpture.
5. Foundation excavation work was started for installing the Golden Temple sculpture, but the excavation work has been stopped due to the presence of tree roots in the excavation of 01 meter.
6. Foundation excavation work was started to install the Rang Ghar sculpture.
7. Excavation work was started to install the Hawa Mahal Foundation Sculpture, which is currently closed.
8. Excavation work was started to install Ranakpur Jain Temple sculpture, which is currently closed.
9. Excavation work was started to install Rani Ka Bagh Sculpture, but due to some roots of trees coming out during the excavation, the work has been stopped by the authority.
10. Excavation work was started to install Kedarnath Temple Sculpture, but due to some roots of trees coming out during the excavation, the work has been stopped by the authority.

11. Light excavation work was started for installation of Hampi Stone Chaniot Sculpture, but due to some tree roots coming out during excavation, the work has been stopped by the authorities.

12. Excavation work to install the Sanchi Stupa sculpture has been underway, with brick toe walls constructed up to the natural ground level for a green pathway. At one location, the toe wall work has been halted due to tree roots.

13. No work was found to have started on the spot for installation of Sarnath Temple Sculpture.

14. While excavation work was underway to install the Ram Mandir Ayodhya sculpture, brick walls were found to be being constructed for toe walls at some locations along the green pathway. In some locations, the authority has halted the work due to tree roots protruding.

15. No work was found to have started on the spot for installation of Rameshwar Temple sculpture.

16. No work was found to have started on the spot for installation of Laxman Temple Sculpture.

17. No work was found to have started on the spot for installation of Ellora Kailash Temple sculpture.

18. No work was found to have started on the spot for installation of Parshvanath Temple Sculpture.

19. No work was found to have started on the spot for installation of Kashi Vishwanath Temple sculpture.

The engineers of Agra Development Authority present at the site informed that-

- The project originally called for a stone-paved pathway around the sculpture. However, the architect has now proposed converting the site into

a green pathway by constructing platforms around the sculpture, which is currently under approval. According to the proposal, the construction area at the site has been reduced from the previously proposed 5533.42 square meters to 1265.303 square meters.

- A total of 22 sculptures are proposed to be constructed at the site in question, out of which 03 sculptures

Due to their location being in the alignment of the Agra Metro, a decision is being made to relocate them, but the location has not yet been determined. Consequently, the proposed project is likely to impact 700.63 square meters of land, which is included in the 1265.303 square meters.

- The proposed/under construction sculptures at the site are to be placed according to the level of the constructed path of the park. For this, the sculptures are to be installed at a height of 0.5 meters to 2.0 meters above the natural ground level, depending on the site.
- It was informed by ASI that the protected boundaries of several nationally protected monuments are adjacent to the boundary of Shahjahan Park, 1-Khan-i-Alam's Bagh together with the new tank near the Taj, 2-Entrance gateway to Khan-e-Alam's bagh, 3-Saheli Burj No. 4, west of outer wall round Taj gardens, 4-Tank near the Fatehpuri Masjid on the south-west corner of outer entrance to, 5-Fatehpuri Masjid on south-west corner of outer entrance to the Taj. In such a situation, permission should be obtained by applying to the competent authority/National Monument Authority for thematic transformation works in Shahjahan Park.

Committee's opinion:

1. For the work of thematic transformation in Shahjahan Park, it would be appropriate to get the work of sculpture construction done by applying to the

competent authority/National Monument Authority as per rules and obtaining the required no objection certificate.

2. Due to the excavation/work done on the spot for the sculptures, the roots of the trees are visible, for which it seems appropriate to get the work done as per the rules on the basis of the Environment Assessment Report only after getting the Environment Assessment done from an organization recognized by the Government of India/Government of Uttar Pradesh, so that there is no harm/damage to the trees.

Executive/Superintending Engineer,
Municipal Corporation, Agra.

SDO, Forest
Department, Agra

Deputy Director,
Gardens, Agra
Circle, Agra

Superintending Archaeologist 20
ASI, Agra

Chief Engineer
A.V.P. Agra

Finance
Controller,
A.V.P., Agra



TRUE TYPED COPY

आगरा विकास प्राधिकरण, आगरा

(27)

पत्रांक ५५३/२०१६-२/२६

दिनांक :- ०७/०३/२६

प्रेषक,

सचिव,

आगरा विकास प्राधिकरण, आगरा।

सेवा में,

प्रभागीय निदेशक,

सामाजिक वानिकी प्रभाग, आगरा

विषय :- मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ.ए. संख्या-665/2025 जगन प्रसाद तेहरिया बनाम उ०प्र० राज्य व अन्य के सम्बन्ध में।

संदर्भ :- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली का आदेश दिनांक 23.12.25

महोदय,

कृपया स्वकीय पत्रांक-3190/35-3 दिनांक 06.01.26, जो मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली का आदेश दिनांक 23.12.25 से सम्बन्धित है, का संदर्भ ग्रहण करने का कष्ट करें। संदर्भित पत्र में आगरा जनपद में ताजमहल के समीपवर्ती अवैध निर्माण एवं अवैध अतिक्रमण कर पर्यावरणीय क्षति पहुँचाने के सम्बन्ध में प्रतिवादीगणों को 04 सप्ताह के अन्दर शपथ पत्र दाखिल किये जाने हेतु आदेशित किया गया है। आदेश का प्रभावी अंश निम्न प्रकार हैं :-

1. In this original application (OA), the applicant has alleged illegal felling of trees, illegal construction and encroachment in the ecological sensitive zone of Agra District, particularly, around the Taj Mahal and along Agra-Gwalior Highway.
2. The applicant alleges that the Agra Development Authority is constructing kiosks, paved paths, and brick-cement structures in the 100-200 year old Shahjahan Park situated between the Taj Mahal and Agra Fort.
3. The Learned Counsel for the applicant submits that in the course of construction pits have been dug up near the roots of century old trees and the green cover have been destroyed and the habitat of birds and butterflies is affected.
9. The applicant is directed to supply a copy of the OA to the Learned Counsel for the respondents within 03 days. The said respondents are directed to file the reply affidavit within 04 weeks.
10. The oral prayer made by the Learned Counsel for the applicant to implead Agra Development Authority as the respondent no. 11 is allowed.

उपरोक्त के सम्बन्ध में अवगत कराना है कि शाहजहाँ पार्क के पौधों की सुरक्षा, ए.एस.आई की परिधि एवं कम्पोजिट प्लान परीक्षण व जांच हेतु मण्डलायुक्त महोदय, आगरा के आदेश सं०-136/डी/ईई-1/25 दिनांक 01.10.25 (संलग्नक-1) एवं अनुमोदन दिनांक 09.10.2025 के क्रम में निर्गत पत्र संख्या-175/डी/ई०ई०-2/25, दिनांक 10.10.2025 (संलग्नक-2) के माध्यम से समिति गठित की गई। गठित समिति के सदस्यों द्वारा दिनांक 27.10.2025 को स्थल निरीक्षण किया गया तथा पत्रांक-268/डी/ई०ई०-2/2025, दिनांक 02.12.2025 के माध्यम से समिति की आख्या मण्डलायुक्त महोदय के अवलोकनार्थ प्रेषित की गयी (संलग्नक-3)। गठित समिति द्वारा दिया गया अभिमत निम्नवत् है :-

“1. शाहजहाँ पार्क में थीमेटिक ट्रॉसफॉर्मेशन के कार्य हेतु नियमानुसार सक्षम प्राधिकारी/राष्ट्रीय स्मारक प्राधिकरण को आवेदन कर वांछित अनापत्ति प्रमाण पत्र प्राप्त करते हुये, स्कल्पर निर्माण की कार्यवाही कराया जाना उचित होगा।

2. स्कल्पचर्स हेतु मौके पर की गयी भूमि की खुदाई/कार्य के कारण वृक्षों की जड़े दिखाई दे रही हैं, जिसके लिए भारत सरकार/उ०प्र० सरकार की मान्यता प्राप्त संस्था से पर्यावरण आंकलन (Environment Assessment) कराये जाने की उपरान्त ही पर्यावरण आंकलन रिपोर्ट (Environment Assessment Report) के आधार पर नियमानुसार कार्य कराया जाना उचित प्रतीत होता है, जिससे वृक्षों को किसी भी प्रकार की कोई हानि/नुक्सान न हो।”

उपरोक्त के अतिरिक्त यह भी अवगत कराना है कि गठित समिति द्वारा दिनांक 27.10.2025 को किये गये स्थलीय निरीक्षण से वर्तमान तक स्थल पर कार्य पूर्ण रूप से बन्द है।
संलग्नक :- यथोपरि।

Digitally signed by
Shraddha Shandilyayan
Date: 07-03-2026
16:17:28
सचिव
आ.वि.प्रा., आगरा

प्रतिलिपि :-

1. मण्डलायुक्त महोदय/अध्यक्ष-टी.टी.जेड अथॉरिटी, आगरा को सादर अवलोकनार्थ प्रेषित।
2. जिलाधिकारी महोदय, आगरा को सादर अवलोकनार्थ प्रेषित।
3. उपाध्यक्ष महोदय, आ.वि.प्रा., आगरा को सादर अवलोकनार्थ।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, आगरा को उनके पत्र सं०-1002/एल-294/2026 दिनांक 27.02.2026 के क्रम में आवश्यक कार्यवाही हेतु।

सचिव
आ.वि.प्रा., आगरा

(29)

TRUE TYPED COPY OF ANNEXURE- R11/2
AGRA DEVELOPMENT AUTHORITY, AGRA

Letter No. 447/D/EE-2/26

Date:- 07.03.26

Sender,

Secretary,

Agra Development Authority, Agra

To,

Divisional Director

Social Forestry Division, Agra

Subject:- Regarding OA No. 665/2025 Jagan Prasad Tehariya vs. State of Uttar Pradesh and others, filed in Hon'ble National Green Tribunal, New Delhi.

Reference: Order of Hon'ble National Green Tribunal, New Delhi Dated 23.12.25

Sir,

Please refer to my personal letter No. 3190/35-3, dated 06.01.2026, which relates to the order of the Hon'ble National Green Tribunal, New Delhi, dated 23.12.2025. The referenced letter orders the defendants to file affidavits within four weeks regarding the environmental damage caused by illegal construction and encroachment near the Taj Mahal in Agra district. The relevant portion of the order is as follows:

1. In this original application (OA), the applicant has alleged illegal felling of trees, illegal construction and encroachment in the ecological sensitive zone of Agra District, Particularly, around the Taj Mahal and along Agra-Gwalior Highway:

2. The applicant alleges that the Agra Development Authority is constructing kiosks paved paths, and brick-cement structures in the 100-200 year old Shahjahan park Situated between the Taj Mahal and Agra Fort.
3. The Learned Counsel for the applicant submits that in the course of construction pits have been dug up near the roots of century old trees and the green cover have been destroyed and the habitat of birds and butterflies is affected.
9. The applicant is directed to supply a copy of the OA to the Learned Counsel for the respondents within 03 days. The said respondents are directed to file the reply affidavit within 04 weeks
10. The Oral prayer made by the Learned Counsel for the applicant to implead Agra Development Authority as the respondent no. 11 is allowed.

In connection with the above, it is to be informed that for the protection of plants of Shahjahan Park, ASI perimeter and testing and examination of composite plan, a committee was constituted through letter no. 175/D/EE-2/25, dated 10.10.2025 (Annexure-2) issued in accordance with order no. 136/D/EE-1/25 dated 01.10.25 (Annexure-1) and approval dated 09.10.2025 of the Divisional Commissioner, Agra, the site inspection was done by the members of the constituted committee on 27.10.2025 and the report of the committee was sent for the perusal of the Divisional Commissioner through letter no. 268D/EE-2/2025. dated 02.12.2025 (Annexure 3). The opinion given by the constituted committee is as follows: -

1. For the work of thematic transformation in Shahjahan Park, it would be appropriate to get the work of sculpture construction done by

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applying to the competent authority National Monument Authority as Per Rules and obtaining the required No Objection Certificate.

2. Due to the excavation/work done on the spot for the sculptures, the roots of the trees are visible, for which it seems appropriate to get the work done as per the rules on the basis of the Environment Assessment Report only after getting the Environment Assessment done from an organization recognized by the Government of India/Government of Uttar Pradesh, so that there is no harm/damage to the trees of any kind.”

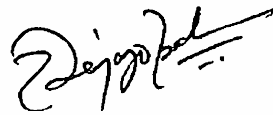
In addition to the above, it is also to be informed that since the site inspection conducted by the constituted committee on 27.10.2025 the work at the site has been completely stopped till date. Enclose As above.

Copy: -

1. Sent to the Divisional Commissioner/Chairman. TTZ Authority, Agra for respectful perusal.
2. Sent to the District Magistrate, Agra for his respectful perusal.
3. Ms. Vice-President, A.V.P.R. Agra for you Kind observation.
4. Regional Officer, Uttar Pradesh Pollution Control Board, Agra for necessary action in continuation of his letter No. 1002/L- 294/2026 dated 27.02.2026

Secretary

A.V.P., Agra



TRUE TYPED COPY

कार्यालय-उप निदेशक उद्यान, आगरा मण्डल, आगरा

पत्रांक :- 1078-82

/उद्यान/2025-26/आगरा दिनांक:

15

सितम्बर 2025

अधीक्षक,

राजकीय उद्यान,

आगरा

विषय :- राजकीय उद्यान शाहजहाँ पार्क आगरा में थीमेटिक ट्रान्सफॉर्मेशन कार्य अन्तर्गत उद्यान में लगे पेड़-पौधों को क्षति पहुँचाये जाने विषयक।

उपरोक्त विषयक अपने कार्यालय के पत्र संख्या-402-06/थीमेटिक ट्रान्सफॉर्मेशन/2024-25/दिनांक 14 जून 2024 एवं आगरा विकास प्राधिकरण आगरा के पत्र संख्या-782/डी/पथकर/2024 दिनांक 19 दिसम्बर 2024 का सन्दर्भ ग्रहण करें, जिसके द्वारा राजकीय उद्यान शाहजहाँ पार्क आगरा में थीमेटिक ट्रान्सफॉर्मेशन कार्य पत्रों में उल्लिखित शर्तों के अधीन कराये जाने की अनुमति प्रदान की गयी है, जिसका उल्लेख निम्नवत् है :-

राजकीय उद्यान शाहजहाँ पार्क में आगरा विकास प्राधिकरण को थीमेटिक ट्रान्सफॉर्मेशन का कार्य अनुमति इस शर्त के अनुल्लंघन में प्रदान की गयी है कि राजकीय उद्यान शाहजहाँ पार्क आगरा में रोपित पेड़-पौधों को किसी भी प्रकार की हानि नहीं पहुँचायी जायेगी, तथा पार्क के मूल स्वरूप से कोई छेड़छाड़ नहीं की जायेगी।

आज दिनांक 15.09.2025 को अधोहस्ताक्षरी के द्वारा राजकीय उद्यान शाहजहाँ पार्क आगरा के प्रसंग के समय पाया गया कि कार्यदायी संस्था द्वारा राजकीय उद्यान शाहजहाँ पार्क आगरा में थीमेटिक ट्रान्सफॉर्मेशन कार्य के अन्तर्गत उद्यान के कई बड़े-बड़े वृक्षों के किनारे दीवार/नींव के लिए खुदाई की गयी है, जिससे पौधों की जड़ें बाहर निकल आयी हैं (फोटो संलग्न), तथा कई स्थान पर हैज के पौधों को समाप्त कर दिया गया है। निर्माण कार्य के अन्तर्गत खुदाई के दौरान वृक्षों की जड़ों को भी काट दिया गया है। वृक्षों की जड़ों के कट जाने से आगे चलकर उन वृक्षों के सूखने की प्रबल सम्भावना है, जिससे उद्यान का स्वरूप विकृत होगा। पूर्व में भी मेट्रो निर्माण में भी इसी प्रकार पेड़ों की कटाई कर निर्माण कराया गया है, परन्तु उसके बदले पेड़ों की प्रतिपूर्ति नहीं की गयी है।

अतः आपको निर्देशित किया जाता है कि थीमेटिक ट्रान्सफॉर्मेशन कार्य के अन्तर्गत कार्यदायी संस्था द्वारा उद्यान में पेड़ों को क्षति पहुँचाये जाने के सम्बन्ध में आवश्यक कार्यवाही करना सुनिश्चित करें।

संलग्नक :- फोटोग्राफ।

Digitally signed by

DHARM PAL YADAV

Date: 15-09-2025

(धर्म पाल यादव)

उप निदेशक उद्यान,
आगरा मण्डल, आगरा।

पुस्तिका संख्या :- 1078-82

/तददिनांक।

प्रतिलिपि :- निम्नलिखित की सेवा में सादर सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित:-

01. आयुक्त, आगरा मण्डल, आगरा।
02. निदेशक, उद्यान एवं खाद्य प्रसंस्करण विभाग, उ०प्र० लखनऊ।
03. जिलाधिकारी, आगरा।
04. उपाध्यक्ष, आगरा विकास प्राधिकरण, आगरा।

हस्ता०

उप निदेशक उद्यान,
आगरा मण्डल, आगरा।

(33)

TRUE TYPED COPY OF ANNEXURE- R11/3 (COLLY)

OFFICE OF THE DEPUTY DIRECTOR OF GARDENS, AGRA CIRCLE,
AGRA

Letter No. 1078-82 Gardens/2025-26/Agra Dated 15 September 2025

Superintendent,

State Park,

Agra

Subject: Under the slow transformation work in the State Park Shahjahan
Park Agra Regarding damage to the trees and plants in the garden.

Regarding the above subject, please refer to your office's letter no. 402-06/ Thematic Transformation /2024-25/ dated 14 June 2024 and Agra Development Authority Agra's letter no. 782/D/Pathkar/2024 dated 19 December 2024, by which permission has been granted for carrying out thematic transformation in the State Park Shahjahan Park Agra, under the conditions mentioned in the work papers, which are mentioned below:-

Today, on September 15, 2025, during the undersigned visit to the State Park, Shahjahan Park, Agra, it was discovered that the executing agency, as part of the thematic transformation work at the State Park, Shahjahan Park, Agra, had excavated several large trees for the wall/foundation, exposing the roots of the trees (photo attached), and in several places, destroying hedge plants. The roots of the trees were also cut during the excavation as part of the construction work. Due to the cutting of the roots, there is a strong possibility that these trees will eventually die, distorting the appearance of the park. In the past, similar tree cutting has been used for metro construction, but no compensation has been provided for the trees.

Therefore, you are directed to ensure that the executing agency does not damage the trees in the garden under the thematic transformation should be taken in this regard work. Necessary action

DHARM PAL YADAV

Date: 15.09.2025

Deputy Director Udyan

Agra Division, Agra

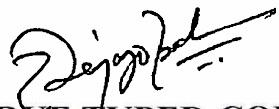
Page number – 1078-6

Copy- Respectfully sent to the service of the following for information and necessary action:

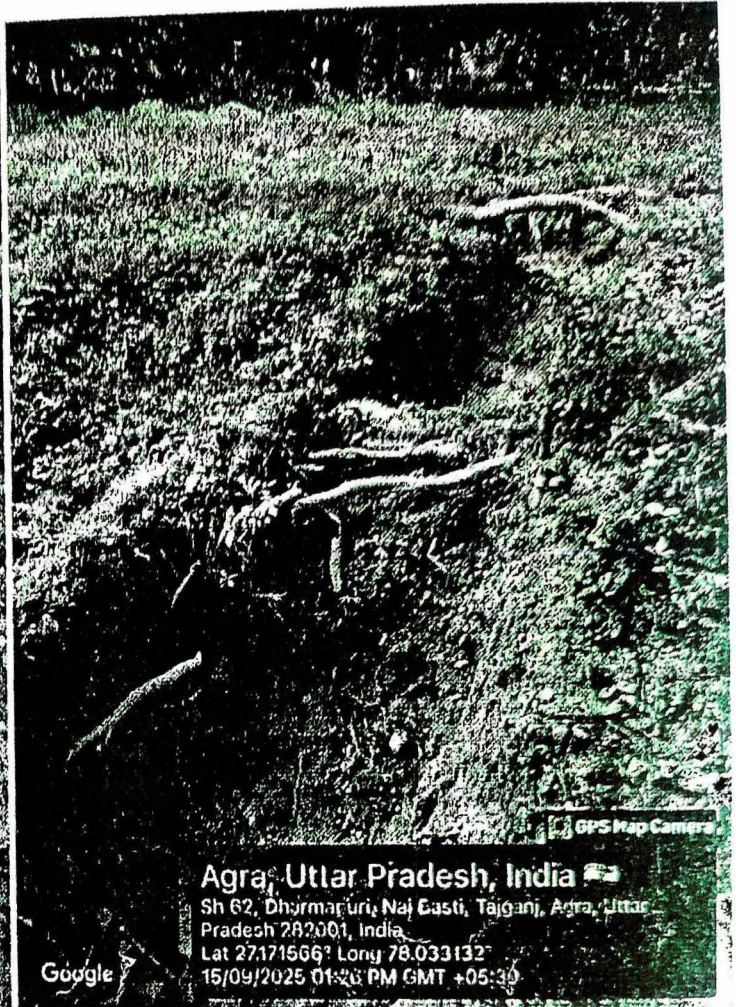
1. Commissioner, Agra Division, Agra
2. Director, Horticulture and Food Processing Department Uttar Pradesh Lucknow
3. District Magistrate, Agra
4. Vice Chairman, Agra Development Authority, Agra

Sd. Deputy Director

Gardens, Agra Circle, Agra.

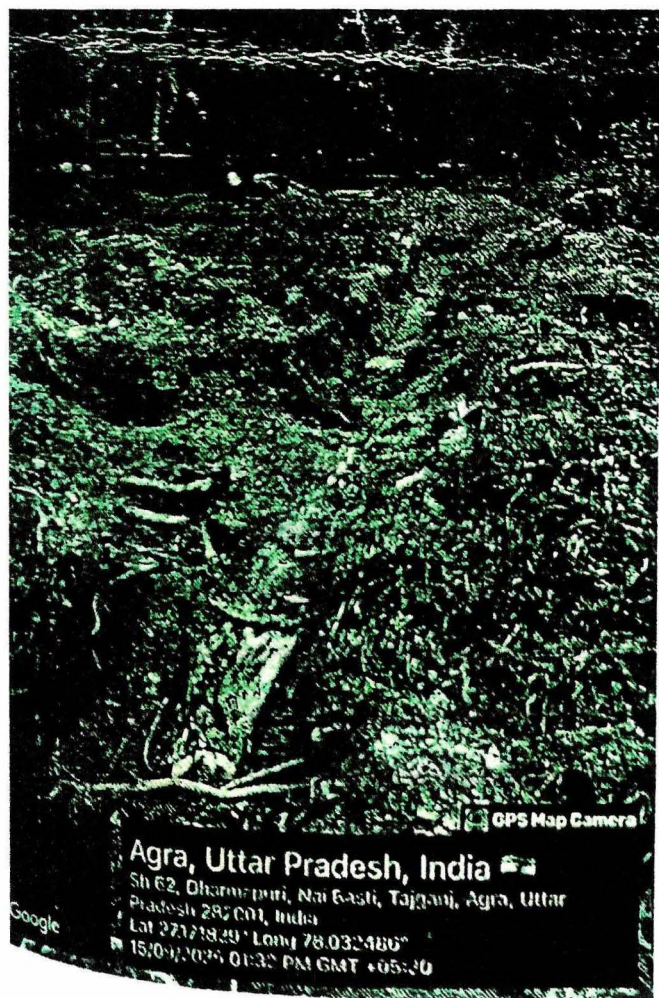
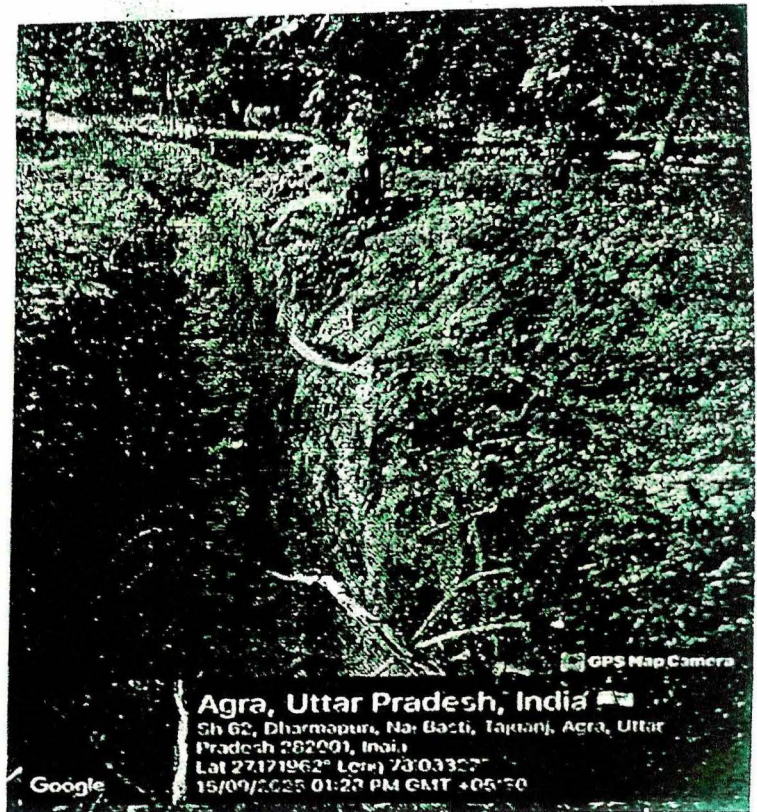
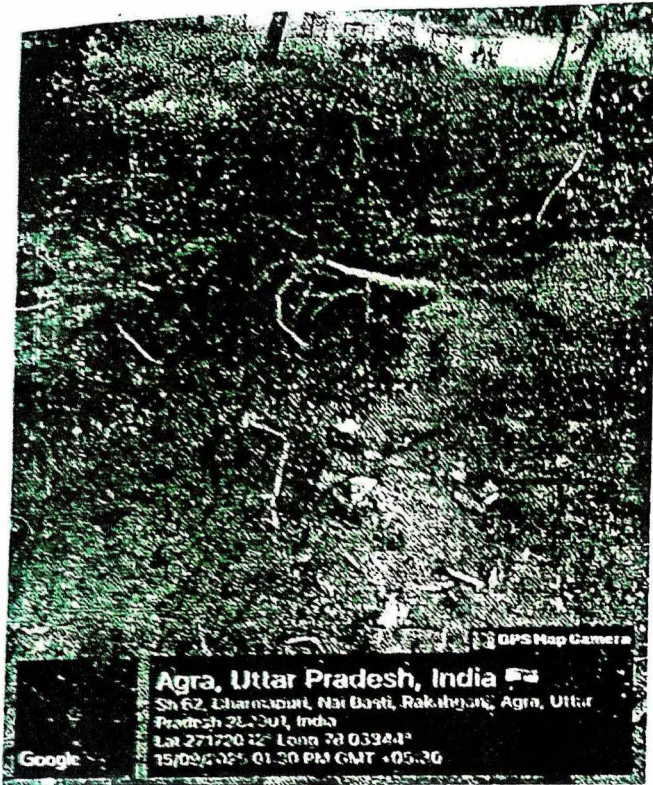

TRUE TYPED COPY

राजकीय उद्यान शाहजहाँ पार्क आगरा में थीमेटिक ट्रांसफॉर्मेशन कार्य अन्तर्गत उद्यान में लगे पेड़-पौधों को पहुँचाई गयी क्षति





(37)





(38)

आगरा विकास प्राधिकरण, आगरा

पत्रांक : 120/डी/ई.ई.-1/25-26

दिनांक : 17/09/2025

प्रेषक,

मुख्य अभियन्ता,
आगरा विकास प्राधिकरण,
आगरा।

सेवा में,

मैसर्स एस0आर0एस0 एक्सप्रेस प्रा0लि0,
एस-6, द्वितीयतल फेण्डस ट्रेड सेन्टर,
नेहरू नगर, आगरा।

Received
18/09/25

विषय:- राजकीय उद्यान शाहजहाँ पार्क में लगे पेड़ पौधों को क्षतिग्रस्त करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक कार्य आपके द्वारा अनुबन्ध संख्या-23/डी/ई.ई.-1/2025 दि0 11.07.2025 के अन्तर्गत सम्पादित कराया जा रहा है। राजकीय उद्यान, आगरा द्वारा कार्य कराये जाने की अनापत्ति इस शर्त के साथ प्रदान की गयी है कि शाहजहाँ पार्क में लगे पेड़, पौधों को कोई भी क्षति नहीं पहुँचायी जायेगी, परन्तु उप निदेशक उद्यान, आगरा द्वारा पत्र संख्या-1078-82/उद्यान/2025-26, दिनांक 15 सितम्बर, 2025 के द्वारा अवगत कराया गया है कि सम्बन्धित फर्म द्वारा पेड़, पौधों को क्षति पहुँचायी गयी है तथा कार्य के अन्तर्गत उद्यान के कई बड़े-बड़े वृक्षों के किनारे दीवार/नीव के लिए खुदाई की गयी है, जिससे पौधों की जड़ें बाहर निकल आयीं हैं (फोटो संलग्न), तथा कई स्थान पर हैज के पौधों को समाप्त कर दिया गया है। निर्माण कार्य के अन्तर्गत खुदाई के दौरान वृक्षों की जड़ों को भी काट दिया गया है।

अतः आपको निर्देशित किया जाता है कि जिन वृक्षों को हानि हुई है उन वृक्षों की क्षति की प्रतिपूर्ति करना सुनिश्चित करें। भविष्य में इस प्रकार की पुनरावृत्ति होने पर आपके विरुद्ध कार्यवाही की जायेगी, जिसकी समस्त जिम्मेदारी आपकी होगी।
संलग्नक :- उपरोक्तानुसार।

भवदीय

पत्रांक 120/डी/ई.ई.-1/2025-2026

प्रतिलिपि:-

- 1- उपाध्यक्ष महोदय को सादर अवलोकनार्थ।
- 2- उप निदेशक (उद्यान) आगरा मण्डल, आगरा को सूचनार्थ।

मुख्य अभियन्ता

मुख्य अभियन्ता

(39)

TRUE TYPED COPY OF ANNEXURE- R11/4**AGRA DEVELOPMENT AUTHORITY, AGRA**

Letter No. 128/D/EE-1/25-26

Date. 17.09.2025

Sender,

Chief Engineer, Agra

Development Authority, Agra

To,

M/s SRS Express Pvt. Ltd.,

S-6, 2nd Floor, Friends Trade Centre,

Nehru Nagar, Agra.

Subject: Regarding damage to trees and Plants in the State Garden Shahjahan Park.

Sir,

Please note that the above work is being carried out under contract number 23/D/EE-1/2025, dated 11.07.2025. The State Park, Agra, granted no objection certificate for the work, provided that no damage would be caused to the trees and plants in Shahjahan Park. However, the Deputy Director of Parks, Agra, in letter number 1078-82/Park/2025-26, dated September 15, 2025, has informed you that the concerned firm has damaged the trees and plants. As part of the work, excavations were carried out for the wall/foundation alongside several large trees in the park, exposing the roots of the plants (photo attached), and in several places, hedge plants were destroyed. The roots of the trees were also cut during the excavation work.

(40)

Therefore, you are directed to ensure that you compensate for the damage to the trees that have been damaged. If this type of incident occurs again in the future, action will be taken against you, for which you will be solely responsible.

Enclosure: As above.

Yours truly

Letter 128/D/EE-I/2025-2026

Chief Engineer

1. Respectfully submitted by the Vice President
2. Deputy Director (Horticulture), Agra Division, Agra for information.

Chief Engineer

TRUE TYPED COPY

कार्यालय-आयुक्त, आगरा मण्डल, आगरा

पत्रांक 136/57/25/1/2025

दिनांक 01-10-2025

आदेश

शाहजहां पार्क में धीमेटिक ट्रांसफॉर्मेशन कार्य के सम्बन्ध में कार्यालय उपनिदेशक, उद्यान, आगरा मण्डल, आगरा के पत्रांक-1078-82/उद्यान/2025-26/आगरा दिनांक 15.09.2025 (छायाप्रति संलग्न) के अन्तर्गत उद्यान में लगे पेड़-पौधों को क्षति पहुंचाये जाने विषयक एवं देवाशीष भट्टाचार्य, कालीबाड़ी, आगरा के शिकायती पत्र दिनांक 16.09.2025 (छायाप्रति संलग्न) के नियमानुसार परीक्षण एवं जांच हेतु सचिव, आगरा विकास प्राधिकरण की अध्यक्षता में परीक्षण हेतु निम्नवत् समिति गठित की जाती है:-

- | | |
|------------------------------------|---------|
| 1. सचिव, आ0वि0प्रा0 | अध्यक्ष |
| 2. वित्त नियंत्रक, आ0वि0प्रा0 | सदस्य |
| 3. अधीक्षण पुरातत्वविद्, ए.एस.आई | सदस्य |
| 4. उपनिदेशक, उद्यान, आगरा मण्डल | सदस्य |
| 5. एस0डी0ओ0, वन विभाग, आगरा | सदस्य |
| 6. अधीक्षण अभियंता, नगर निगम, आगरा | सदस्य |

उपर्युक्त गठित समिति स्थल का निरीक्षण करते हुये पौधों के संरक्षण, एस.एस.आई. की परिधि एवं कम्पोजिट प्लान का नियमानुसार परीक्षण करते हुये अपनी सुस्पष्ट सुसंगत आख्या दिनांक 10.10.2025 तक अधोहस्ताक्षरी के समक्ष प्रस्तुत करना अवश्य ही सुनिश्चित करे।
संलग्नक-उपरोक्तानुसार।

पत्रांक-136/57/25/1/2025 दिनांक 01-10-2025
प्रतिलिपि:-

1. सचिव।
2. समस्त समिति सदस्यगण।
3. गार्ड फाईल हेतु।

(शैलेन्द्र कुमार सिंह)
आयुक्त

आयुक्त

TRUE TYPED COPY OF ANNEXURE- R11/5**Office of the Commissioner, Agra Division, Agra****Letter No. 136/5/EE1/2025****Date: 01.10.2025****Order**

Regarding the thematic transformation work in Shahjahan Park, under the letter no. 1078-82/Udyan/2025-26/Agra dated 15.09.2025 (photocopy enclosed) of the office of Deputy Director, Garden, Agra Bhandal, Agra, regarding damage to the trees and plants planted in the garden and as per the rules of the complaint letter dated 16.09.2025 (photocopy enclosed) of Devashish Bhattacharya, Kalibari, Agra , the following committee is constituted for examination and inquiry under the chairmanship of Secretary, Agra Development Authority:-

- | | |
|---|----------|
| 1. Secretary, A.V.P | Chairman |
| 2. Finance Controller, H.V. Primary | Member |
| 3. Superintending Archaeologist, ASI | Member |
| 4. Deputy Director, Udyan, Agra Division | Member |
| 5. SDO, Forest Department, Agra | Member |
| 6. Inspecting Engineer, Municipal Corporation, Agra | Member |

The above-mentioned committee must inspect the site, examine the plant protection, the SSI perimeter, and the composite plan as per the rules, and submit a clear and relevant report to the undersigned by 10.10.2025.

Enclosure – as above

(Shailendra Kumar Singh)

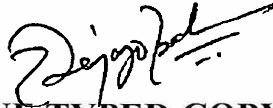
Commissioner

(43)

Copy :-

1. Secretary
2. All Committee members
3. For guard file.

(Commissioner)



TRUE TYPED COPY



Annexure-R11/6

41457A-2

(44)

आगरा विकास प्राधिकरण, आगरा

पत्रांक :- 175/D/EF-2/25

दिनांक :- 10/10/25

प्रभारी मुख्य अभियन्ता,

आयुक्त महोदय, आगरा मण्डल, आगरा के संलग्न पत्रांक 136/डी/ईई-1/2025 दिनांक 01.10.25 के द्वारा गठित समिति में प्रभारी मुख्य अभियन्ता, आगरा विकास प्राधिकरण, आगरा को सदस्य संयोजक के रूप में सम्मिलित किये जाने का अनुमोदन आयुक्त महोदय द्वारा दिनांक 09.10.25 को प्रदान कर दिया गया है।

अतः उपरोक्तानुसार गठित समिति के साथ स्थल का निरीक्षण कराते हुये पौधों के संरक्षण, ए.एस.आई. की परिधि एवं कम्पोजिट प्लान का नियमानुसार परीक्षण करते हुये समिति की सुस्पष्ट सुसंगत आख्या एक सप्ताह में अधोहस्ताक्षरी के समक्ष प्रस्तुत करना अवश्य ही सुनिश्चित करें।

संलग्नक :- उपरोक्तानुसार।

प्रतिलिपि :-

1. आयुक्त महोदय, आगरा मण्डल, आगरा।
2. सचिव, आ.वि.प्रा., आगरा।
3. वित्त नियन्त्रक, आ.वि.प्रा., आगरा।
4. अधीक्षण पुरातत्वविद्, ए.एस.आई., आगरा।
5. उपनिदेशक, उद्यान, आगरा मण्डल, आगरा।
6. एस.डी.ओ., वन विभाग, आगरा।
7. ~~अधीक्षण~~ अभियन्ता, नगर निगम, आगरा।

आदेशांक

(एम. अरुन्मोली)

उपाध्यक्ष

M. Arunmoli
उपाध्यक्ष

(45)

TRUE TYPED COPY OF ANNEXURE- R11/6**Agra Development Authority, Agra**

Letter No. 175/D/EE-2/25

Date:- 10.10.25

Chief Engineer in Charge,

The Commissioner has given approval on 09.10.25 for inclusion of Chief Engineer in Charge, Agra Development Authority, Agra as Member Convenor in the committee constituted by the enclosed letter no. 136/D/EE-1/2025 dated 01.10.25 of the Commissioner, Agra Division, Agra.

Therefore, after inspecting the site with the committee constituted as above, after examining the conservation of plants, ASI perimeter and composite plan as per rules, please ensure that a clear and coherent report of the committee is presented to the undersigned within a week.

Enclosure: As above

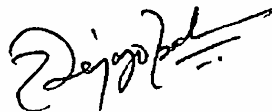
(M. Arunmooli)

Vice President

Copy :-

1. Commissioner, Agra Division, Agra.
2. Secretary, A.V.P.A. Agra.
3. Controller of Finance, A.V.P., Agra.
4. Superintending Archaeologist, ASI, Agra
5. Deputy Director, Gardens, Agra Circle, Agra
6. SDO, Forest Department, Agra
7. Assistant Engineer, Municipal Corporation, Agra

(Vice President)

**TRUE TYPED COPY**

दिनांक: 31 OCT 2025

सेवा में

उप्राध्यापक

आगरा विकास प्राधिकरण, आगरा

रतन मुनि रोड, जयपुर हाउस कॉलोनी,

आगरा, उत्तर प्रदेश

आगरा विकास प्राधिकरण द्वारा शाहजहाँ पार्क में कराए जा रहे कार्यों के संबंध में नियमानुसार सक्षम प्राधिकारी/एनएमए से स्वीकृति प्राप्त करने हेतु।

उपरोक्त विषय अन्तर्गत लेख है कि आगरा विकास प्राधिकरण द्वारा शाहजहाँ पार्क में थीमेटिक ट्रांसफॉर्मेशन कार्यों के संबंध में इस कार्यालय को आपके यहाँ से एक पत्र 198/D/EE-D/2025 दिनांक 29.10.25 के साथ मानचित्र संलग्न प्राप्त हुआ है, जिससे संबंधित थीमेटिक ट्रांसफॉर्मेशन कार्यों की पूर्ण जानकारी स्पष्ट नहीं हो पा रही है, जिसके लिए विस्तृत विवरण (तुलनात्मक ड्राइंग) पूर्व विद्यमान संरचना की ड्राइंग एवं प्रस्तावित कार्यों/संरचना/निर्माण/रिपेयर/रिनोवेशन की ड्राइंग, स्थल मानचित्र तथा इसमें शामिल सभी मदों (Item) का विवरण यथा डीपीआर के प्रति की आवश्यकता है, जिसके संबंध में शाहजहाँ पार्क में थीमेटिक ट्रांसफॉर्मेशन के कार्य हेतु निम्न लेख है कि-

- 01) शाहजहाँ पार्क की सीमा से कई राष्ट्रीय संरक्षित स्मारकों की संरक्षित सीमा सटी हुई अर्थात् 0 मीटर पर स्थित है। जिन स्मारकों में मुख्यतः ताजमहल ग्रुप समूह के स्मारकों में 1) Khan-i-Alam's Bagh together with the new tank near the Taj 2) Entrance gateway to Khan-e-Alam's bagh 3) Saheli Burj No.4, west of outer wall round Taj gardens 4) Tank near the Fatehpuri Masjid on the south-west corner of outer entrance to, 5) Fatehpuri Masjid on south-west corner of outer entrance, to the Taj इसके अलावा थोड़ी दूर पर नजदीक में ही अन्य स्मारक Barah Khamba together with adjoining area comprised in part of survey plot no. 150 as shown in the site plan एवं शाहजहाँ गार्डन के पश्चिम की ओर सड़क के परे आगरा किला भी स्थित है।
- 02) अतः उपरोक्त स्मारकों के शाहजहाँ गार्डन से सटे होने तथा अन्य के कारण शाहजहाँ गार्डन का काफी अधिक क्षेत्र संरक्षित स्मारकों के प्रतिषिद्ध व विनियमित क्षेत्र के अंतर्गत आता है। इसके अलावा माननीय सर्वोच्च न्यायालय के द्वारा जारी आदेश के प्रतिबंधन के तहत ताजमहल की सीमा से 500 मीटर क्षेत्र में भी आता है।
- 03) अतः प्राचीन संस्मारक तथा पुरातत्त्वस्थल एवं अवशेष अधिनियम, 1958 को वर्ष 2010 में प्राचीन संस्मारक तथा पुरातत्त्वस्थल एवं अवशेष (संशोधन एवं विधिमान्यकरण) अधिनियम, 2010 के रूप में संशोधन किया गया है जो राष्ट्रीय महत्व के घोषित प्राचीन स्मारकों एवं पुरातत्त्वस्थलों के अन्य बातों के अलावा इस अधिनियम की धारा 20 (ग) तथा धारा 20 (घ) के अन्तर्गत निर्माण/ रिपेयर/रिनोवेशन/पुनः निर्माण से संबंधित सभी गतिविधियों के लिए आवेदन प्राप्त करने एवं अनुमति प्रदान करने के लिए केन्द्र सरकार द्वारा सक्षम प्राधिकारी गठित कर सक्षम प्राधिकारी की नियुक्ति का प्रावधान किया गया है। उत्तर प्रदेश राज्य के अंतर्गत भारतीय पुरातत्त्व सर्वेक्षण, आगरा मण्डल के क्षेत्राधिकार के अंतर्गत आने वाले क्षेत्र के लिए सक्षम प्राधिकारी "आयुक्त और सक्षम प्राधिकारी, आगरा पता कार्यालय आयुक्त, आगरा संभाग, डीएलए रोड, फूलशायद चौक, आगरा- 282001 (यूपी)" को अधिसूचित किया गया है।
- 04) अतः आपसे अनुरोध है कि शाहजहाँ पार्क में थीमेटिक ट्रांसफॉर्मेशन के कार्यों के लिए "सक्षम प्राधिकारी"/राष्ट्रीय स्मारक प्राधिकरण को आवेदन कर अनुमति प्राप्त करने का कष्ट करें।

प्रतिलिपि: निम्नलिखित को ई-मेल/पोस्ट से सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

01) महानिदेशक, भारतीय पुरातत्त्व सर्वेक्षण, 24 तिलक मार्ग, नई दिल्ली।

02) सदस्य राक्षि, राष्ट्रीय स्मारक प्राधिकरण, 24 तिलक मार्ग, नई दिल्ली।

03) आयुक्त एवं सक्षम प्राधिकारी, कार्यालय, आगरा मण्डल, डी.एल.ए. रोड, फूलसेयद चौक, आगरा 282001 उ० प्र०।

(डॉ० सिता एस कुमार)
अधीक्षण पुरातत्त्वविद

अधीक्षण पुरातत्त्वविद

(47)

TRUE TYPED COPY OF ANNEXURE- R11/7**File No.: 7/1/2023-M-II / 306****Government of India****Office of the Superintending Archaeologist****Archaeological Survey of India**

Agra Circle, 22 Mall Road, Agra

Date: 31 OCT 2025

To,

The Vice Chairman,

Agra Development Authority,

Agra Ratan Muni Road, Jaipur House Colony,

Agra, Uttar Pradesh

Subject : To obtain approval from the competent authority/National Monuments Authority as per rules regarding the work being done by Agra Development Authority in Shahjahan Park.

Sir,

Under the above subject, it is written that in connection with thematic transformation works in Shahjahan Park by Agra Development Authority, this office has received a letter from you 198/D/EE-D/2025 dated 29.10.2025 along with a map attached, due to which the complete information of the related thematic transformation works is not clear, for which detailed description (Comparative drawing), drawing of pre-existing structure and drawing of proposed works/structure/construction/repair/renovation, site map and details of all the items included in it as per DPR are required, in relation to which the following article is written for thematic transformation work in Shahjahan Park that-

1. The protected boundaries of several nationally protected monuments are located at a distance of 0 meters from the boundary of Shah Jahan Park.

These Monuments, primarily those of the Taj Mahal group, including 1) Khan-i-Alam's Bagh along with the new tank near the Taj 2) Entrance gateway to Khan-e-Alam's Bagh 3) Saheli Burj No. 4, west of outer wall round Taj gardens 4) Tank near Fatehpuri Masjid on the south-west corner of outer entrance to. 5) Fatehpuri Masjid on the south-west corner of outer entrance to the Taj Apart from this, at a little distance and nearby, another monument Barah Khamba along with adjoining area comprised in part of survey plot no. 150 as show in the site plan and Agra Fort is also situated beyond the road to the west of Shahjahan Garden.

2. Therefore, due to the aforementioned monuments being adjacent to the Shah Jahan Gardens and other related matters, a significant area of the Shah Jahan Gardens falls within the prohibited and regulated zone of protected monuments. Furthermore, the area within 500 meters of the Taj Mahal boundary also falls under the restrictions imposed by the Honourable Supreme Court order.
3. Therefore, the Ancient Monuments and Archaeological Sites and Remains Act, 1958 was amended in the year 2010 as the Ancient Monuments and Archaeological Sites and Remains (Amended and Validation) Act, 2010 which, among other things, provides for the appointment of a competent authority by the Central Government to receive applications for and grant permissions for all activities relating to construction, repair, renovation, and restoration of ancient monuments and archaeological sites declared to be of national importance under Section 20(c) and Section 20(d) of the Act. The competent authority for the area falling under the jurisdiction of the Archaeological Survey of India, Agra Circle in the State of Uttar Pradesh has been notified as "Commissioner and Competent Authority, Agra (Office Commissioner, Agra Division, DLA Road, Phoolshay Chowk, Agra- 282001 (UP)).

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4. You are therefore requested to kindly apply to the “Competent Authority/National Monuments Authority and obtain permission for thematic transformation works in Shahjahan Park. Yours

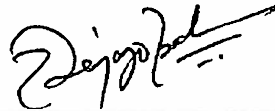
Sincerely

Dr. Smita A.S. Kumar

Superintending Archaeologist

Copy to: Email/post to the following for information and necessary action

1. Director General, Archaeological Survey of India, 24 Tilak Marg, New Delhi
2. Member Secretary, National Monuments Authority, 24 Tilak Marg, New Delhi
3. Competent Authority Office, Agra Circle, D.I.G. Road, Phulsaad Chowk, Agra – 282001, Uttar Pradesh.



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